

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.106
CP(IB) 789 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Broadwings Logistics Pvt Ltd
V/s
GP Global Asphalt Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 05/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Vipin Kumar Yadav, Proxy Adv.
For the Respondent : Mr. Deepak Agarwal, Proxy Adv.
: Mr. Pranav Thakkar, Adv.

ORDER

Learned Counsel for the applicant submitted that he has filed a synopsis on Saturday electronically, and a physical copy has yet to be filed as outstation Counsel. However, a written request for an adjournment has been circulated by the Counsel for the respondent.

Since, there is a request for adjournment on behalf of the respondent, to which counsel for the applicant has no objection. Hence. Matter stand adjourned.

Re-list on 26.02.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)